

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4035 of 2020

Ibrahim Ansari **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Ashish Kumar, Advocate
For the State : Mr. S. P. Jha, A.P.P.

02/29.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Ashish Kumar, learned counsel for the petitioner and Mr. S. P. Jha, learned A.P.P. for the State.

The petitioner is an accused in connection with Mahuatand P.S. Case No. 11 of 2019, G. R. Case No. 252 of 2019 (S. T. No. 87 of 2020).

It has been alleged that the brother of the informant was in love affair with the daughter of Moin Mian. They were intending to solemnize marriage which was opposed by the accused persons and on 18.03.2019 the girl had called the brother of the informant and he was murdered. The petitioner is the brother of the girl Sabina Khatoon @ Juhi.

It appears that some of the co-accused persons have already been granted bail by this Court in B.A. No. 7327 of 2019. The petitioner has been implicated along with the others merely on the basis of suspicion.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge – IV, Bermo at Tenughat, in connection with Mahuatand P.S. Case No. 11 of 2019, G. R. Case No. 252 of 2019 (S. T. No. 87 of 2020).

(Rongon Mukhopadhyay, J.)